

UPLOK-1/DE/436/2017/ARE-11

BEFORE THE ADDITIONAL REGISTRAR, ENQUIRIES-11

KARNATAKA LOKAYUKTA, BENGALURU

ENQUIRY NUMBER: UPLOK-1/DE/436/2017

ENQUIRY REPORT Dated:10/05/2019

Enquiry Officer: V.G.Bopaiah
Additional Registrar, Enquiries-11
Karnataka Lokayukta, Bengaluru.

Delinquent Government Official : Sri. Y.Manjunatha Reddy

Discharged duties as Secretary,
Dommasandra Grama Panchayath,
Anekal Taluk from the month of June
2013 to the month of November 2014.

Due for retirement on superannuation
on 30/04/2031.

1. Delinquent Government Official (in short, "DGO") by name Sri. Y. Manjunatha Reddy was working as Secretary, Dommasandra Grama Panchayath, Anekal Taluk from the month of June 2013 to the month of November 2014. He is due for retirement on superannuation on 30/04/2031.
2. Background for initiating the present inquiry against the DGO needs to be unfolded. One Sri. D.N. Veerappa (hereinafter will be referred to as "complainant" is the resident of Dommasandra village, Anekal Taluk, Bengaluru Rural District. His complaint dated 06/04/2015 in FORM NO. I against the Secretary attached to Dommasandra Grama Panchayath, Anekal Taluk came to be registered in COMPT/UPLOK/BCD/1553/2015/DRE-2. According to the complainant, property bearing khatha number 458/2019 is situated at

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Dommasandra village. The complainant has alleged that one Amaranarayana encroached public road while constructing building on the above property. According to the complainant, despite his complaint lodged with the Secretary attached to Dommasandra Grama Panchayath no action is initiated.

3. In exercise of the powers conferred upon under section 9 of The Karnataka Lokayukta Act, 1984, Hon'ble Upalokayukta-1 Karnataka took up investigation which, on the basis of the then available records unearthed that DGO who then was working as Secretary attached to Dommasandra Grama Panchayath has not initiated any action which act of DGO prima-facie attracts misconduct within the purview of Rule 3 (1) of The Karnataka Civil Services (Conduct) Rules, 1966, and accordingly, in exercise of the powers conferred upon under section 12(3) of The Karnataka Lokayukta Act, 1984, recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry against the DGO to the Hon'ble Upalokayukta Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

4. Subsequent to the report dated 06/01/2017 under section 12(3) of The Karnataka Lokayukta Act, 1984, Government Order bearing No. ಗ್ರಾಅಪ 46 ಗ್ರಾಪಂಕಾ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ- 16-02-2017 has been issued by the Deputy Director and Ex-Officio Under Secretary to the Government of Karnataka, Department of Rural Development and Panchayath Raj entrusting the inquiry to the Hon'ble Upalokayukta Karnataka under Rule 14-A of The Karnataka Civil Services (Classification, Control and Appeal) Rules 1957.

5. Subsequent to the Government Order ಗ್ರಾಅಪ 46 ಗ್ರಾಪಂಕಾ 2017, ಬೆಂಗಳೂರು, ದಿನಾಂಕ- 16-02-2017, Order bearing number UPLOK-1/DE/436/2017,

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BENGALURU, DATED 25/03/2017 has been ordered by the Hon'ble Upalokayukta Karnataka nominating the Additional Registrar, Enquiries-11, Karnataka Lokayukta, Bengaluru as Inquiry Officer to frame charges and to conduct departmental inquiry against the DGO.

6. Articles of Charge dated 20/05/2017 at Annexure-1 which includes statement of imputation of misconduct at Annexure-2 framed against the DGO is the following:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ವೈ. ಮಂಜುನಾಥರೆಡ್ಡಿ ಆದ ನೀವು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ದೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯದರ್ಶಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ದೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮದ ಅಮರಾನಾರಾಯಣ ಎಂಬವರು ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಮನೆಯನನು ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿದರೂ ನೀವು ಸದರಿ ಮಾಲೀಕರು ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾರ್ವಜನಿಕರ ಓಡಾಟಕ್ಕೆ ರಸ್ತೆಯನ್ನು ಮುಕ್ತಗೊಳಿಸಬೇಕಾಗಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮಕೈಗೊಳ್ಳದೆ ಆ ಮೂಲಕ ನೀವು ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

ಅನುಬಂಧ-2
ದೋಷರೋಪಣೆಯ ವಿವರ

ದೂರುದಾರರಾದ ಶ್ರೀ ಡಿ.ಎನ್. ವೀರಪ್ಪ ಬಿನ್ ಲೇಟ್ ನಂಜುಂಡಪ್ಪ ಟಿ.ಸಿ. ಹಳ್ಳಿ, ಕಿಂಗ್ ವೇ ಬ್ರಿಡ್ಜ್ ಹತ್ತಿರ, ದೊಮ್ಮಸಂದ್ರ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು ರವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಖಾತೆ ಸಂಖ್ಯೆ 458/19ರಲ್ಲಿನ ಮಾಲೀಕರು ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಕಾರ್ಯದರ್ಶಿಯವರಿಗೆ ಲಿಖಿತ ರೂಪದಲ್ಲಿ ತಿಳಿಸಿದ್ದರೂ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಂಡಿರುವುದಿಲ್ಲವೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ.

Handwritten signature and date: 25/3/2017

ಸದರಿ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆಪಾದಿತರಾದ ನಿಮಗೆ ಆಕ್ಷೇಪಣೆ ತಕರಾರು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದು ಆಕ್ಷೇಪಣೆ/ತಕರಾರು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಕಂಡುಬರುತ್ತವೆ.

- 1) ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಕಟ್ಟಡ ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರುದಾರರ ದೂರು ಸಲ್ಲಿಸಿದರೂ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಳ್ಳದೆ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 2) ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಕಟ್ಟಡ ಕಟ್ಟುತ್ತಿರುವ ನಿವೇಶನದ ಮಾಲೀಕರಿಗೆ ಕಾನೂನುರೀತ್ಯ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿರುವುದಿಲ್ಲ.

ದೂರಿನ ಪ್ರತಿಯನ್ನು ಕಳುಹಿಸಿ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದ್ದು, ನೀವು ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಒಪ್ಪಲು ಬಾರದಿರುವುದರಿಂದ ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿಮಗೆ ಪರಿಶೀಲನಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿ, ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದು, ಅದರಂತೆ ನೀವು ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಉತ್ತರವನ್ನು ಒಪ್ಪಲು ಬಾರದ ಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ನಿಷ್ಠೆಯಿಂದ ಮಾಡಿಲ್ಲದಿರುವುದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ ಮತ್ತು ಈ ಕೃತ್ಯ ದುರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುವುದರಿಂದ ಕರ್ನಾಟಕ ಸಿವಿಲ್ ಸೇವಾ (ನಡತೆ) 1966ರಡಿ ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ ಮಾಡಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಎದುರುದಾರರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮವನ್ನು ಜರುಗಿಸಲು ತಿಳಿಸಲಾಗಿತ್ತು. ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಈ ಸಂಸ್ಥೆಯಿಂದ ಮಾಡಿರುವ ಶಿಫಾರಸ್ಸನ್ನು ಒಪ್ಪಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.”

7. In response to due service of articles of charge, DGO entered appearance before this authority on 05/06/2017 and engaged Advocate for his defence. In the course of first oral statement of DGO recorded on 05/06/2017 he pleaded not guilty.
8. In the course of written statement of DGO filed on 03/06/2017 he has contended that after filing of complaint for demolition of the building of Sri. Amaranarayana he has issued endorsement on 14/03/2013 stating that action will be initiated in accordance with law after placing the

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same in the General Body Meeting of the Panchayath and thereafter, General Body Meeting was called but no decision was taken due to constraint of time. It is contended that thereafter he has been transferred from Dommasandra Grama Panchayath. He has denied the charge levelled against him.

9. The disciplinary authority has examined the complainant Sri. D.N.Veerappa as PW 1. During evidence of the complainant, his original complaint dated 06/04/2015 in FORM No. 1 in a single sheet is marked as Ex P 1, his original affidavit dated 06/04/2015 in FORM No. II in a single sheet is marked as per Ex P 2, his original complaint dated nil in two plain sheets addressed to the Hon'ble Lokayukta Karnataka is marked as per Ex P 3, xerox copy of his letter dated 13/03/2013 in a single sheet addressed to the Secretary attached to Dommasandra Grama Panchayath is marked as per Ex P 4, xerox copy of his letter dated 13/03/2013 in a single sheet addressed to the Secretary attached to Dommasandra Grama Panchayath is marked as per Ex P 5, xerox copy of the letter dated 08/07/2013 in a single sheet of DGO addressed to the complainant is marked as per Ex P 6, xerox copy of letter dated 18/02/2013 in a single sheet of the complainant addressed to the President/Secretary attached to Dommasandra Grama Panchayath is marked as per Ex P 7, xerox copy of the letter dated nil of the complainant in two plain sheets addressed to the Special Deputy Commissioner, Kempe Gowda Road, Bengaluru is marked as per Ex P8.
10. During second oral statement of DGO recorded on 28/12/2018 he has stated that he would get himself examined as defence witness and that he does not intend to examine defence witness.
11. DGO got himself examined as DW1. During his evidence, xerox copy of notice dated 23/10/2013 in a single sheet issued by him to Smt. Sharadamma is marked as per Ex D1, xerox copy of letter dated

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25/09/2014 in a single sheet signed by Sharadamma and local residents and public is marked as per Ex D2.

12. Since DGO has adduced defence evidence questionnaire is dispensed with.
13. In the course of written argument of the Presenting Officer filed on 21/02/2019 she has referred to evidence on record. Upon going through the written argument of the Presenting Officer it can be gathered that she sought to contend that charge has remained established.
14. In the course of written argument signed by the Advocate for DGO filed on 22/04/2019 reference is made to evidence on record. It is contended that during cross examination the complainant has stated that house of Amaranarayana was constructed about 15 or 20 years ago and that Sharadamma has also lodged complaint alleging encroachment. It is contended that DGO had assured to initiate action and that he has been transferred from Dommasandra Gama Panchayath in the month of June 2014. It is contended that evidence on record establishes that DGO has considered the application of the complainant and placed the file before the General Body meeting of the Panchayath but due to constrain of time no decision has been taken. Thus, it is sought to contend on behalf of DGO the alleged misconduct has remained not established.
15. In tune with the articles of charge, sole point which arises for consideration is whether during the tenure of DGO as Secretary attached to Dommasandra Grama Panchayath, Anekal Taluk from the month of June 2013 to November 2014, DGO has not initiated action for removal of encroachment of public road at Dommasandra village which was encroached by one Sri. Amaranarayana without any lawful

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excuse and thereby DGO is guilty of misconduct within the purview of Rule 3 (1) of The Karnataka Civil Services (Conduct) Rules, 1966?

16. In the course of evidence PW1 who is the complainant has referred to Exs P1 to P7. His evidence that the son of Sharadamma encroached the road within the limits of ward number 4 is not under challenge. He has deposed that despite his application filed by him to initiate action DGO has not initiated any action. It is his evidence that at the instance of the President of Dommasandra Grama Panchayath DGO has not initiated action.
17. During cross examination PW1 has stated that after the receipt of his application DGO has orally informed that action will be initiated and also given in writing that action will be initiated. It is also in his cross examination that DGO informed him that action will be initiated after placing the application before the Panchayath. This portion of his evidence in cross examination establishes that DGO has not slept over the matter. It is in his cross examination that DGO has been transferred from Dommasandra Grama Panchayath in the month of June 2014.
18. During evidence DGO has referred to Exs D1 and D2. His evidence that he discharged duties as Secretary of Dommasandra Grama Panchayath from the month of June 2013 to November 2014 is not under challenge. It is in his evidence that the complainant filed application on 13/08/2013 alleging encroachment of road and thereafter he caused notice to Sharadamma the xerox copy of which is at Ex D1. Perusal of Ex D1 would show that on 23/10/2013 DGO caused notice to Sharadamma informing that towards eastern side of the house steps measuring 3 feet are put up. It is also found in Ex D1 that Sharadamma has been called upon to furnish records within seven days from the date of service of the notice. Ex D1 would show

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that DGO has initiated steps on 23/10/2013. Ex D2 which is the xerox copy of the letter dated 25/09/2014 signed by Sharadamma and local residents and public. It is found in Ex D2 that public have not complained any kind of inconvenience. Contents of Ex D2 will not lend support to the defence.

19. It is in the evidence of DGO that he placed the file before Dommadandra Grama Panchayath in the meeting of the said Panchayath. He has stated that in the meeting held by Dommasandra Grama Panchayath it was decided to arrive at a decision in the next Panchayath meeting. It is in the evidence of DGO that earlier to the proposed holding of meeting he has been transferred. It is thus clear that DGO placed the records in the meeting held by the Panchayath but the Panchayath has not taken steps earlier to his transfer. Evidence on record thus establishes that DGO has not slept over the matter. Evidence on record establishes that DGO has initiated action at his reach. Thus, upon appreciation of the entire evidence on record I hold that the alleged misconduct is not proved and being of this view I proceed with the following:

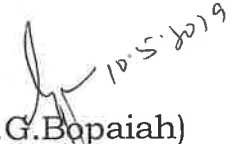
R E P O R T

Charge against the DGO by name Sri. Y. Manjunatha Reddy that during the tenure of DGO as Secretary attached to Dommasandra Grama Panchayath, Anekal Taluk from the month of June 2013 to November 2014, DGO has not initiated action for removal of encroachment of public road at Dommasandra village which was encroached by one Sri. Amaranarayana without any lawful excuse and thereby DGO is guilty of misconduct within the purview of Rule 3 (1) of The Karnataka Civil Services (Conduct) Rules, 1966 is not proved.

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Submit this report to the Hon'ble Hon'ble Upalokayukta-1 Karnataka in a sealed cover forthwith along with the connected records.


 (V.G.Bopaiah)
 Additional Registrar, Enquiries-11
 Karnataka Lokayukta,
 Bengaluru.

List of witnesses examined on behalf of the disciplinary authority:-

1. PW 1:- Sri. D.N.Veerappa

List of witnesses examined on behalf of Defence :-

1. DW 1:- Sri. Y.Manjunatha Reddy (DGO)


List of documents marked on behalf of Disciplinary Authority:-

- | | |
|-------|--|
| Ex P1 | Original complaint dated 06/04/2015 in FORM No. 1 in as single sheet of PW1. |
| Ex P2 | Original affidavit dated 06/04/2015 in FORM No. II in a single sheet of PW1. |
| Ex P3 | Original complaint dated nil in two plain sheets addressed to the Hon'ble Lokayukta Karnataka. |
| Ex P4 | Xerox copy of his letter dated 13/03/2013 in a single sheet addressed to the Secretary attached to Dommasandra Grama Panchayath. |
| Ex P5 | Xerox copy of his letter dated 13/03/2013 in a single sheet addressed to the Secretary attached to Dommasandra Grama Panchayath. |

- Ex P6 Xerox copy of the letter dated 08/07/2013 in a single sheet of DGO addressed to the complainant.
- Ex P7 Xerox copy of letter dated 18/02/2013 in a single sheet of the complainant addressed to the President/Secretary attached to Dommasandra Grama Panchayath.
- Ex P8 Xerox copy of the letter dated nil of the complainant in two plain sheets addressed to the Special Deputy Commissioner, Kempe Gowda Road, Bengaluru.

List of documents marked on behalf of DGO :-

- Ex D1 Xerox copy of notice dated 23/10/2013 in a single sheet issued by him to Smt. Sharadamma.
- Ex D2 Xerox copy of letter dated 25/09/2014 in a single sheet signed by Sharadamma and local residents and public.


(V.G. BOPALIAH)
Additional Registrar, Enquiries-11,
Karnataka Lokayukta, Bengaluru.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/436/2017/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: 14/05/2019

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Y. Manjunatha Reddy, the then Secretary,
Dommasandra Grama Panchayath, Anekal Taluk,
Bengaluru Urban District – Reg.

Ref:- 1) Government Order No. ಗ್ರಾಅಪ 46 ಗ್ರಾಪಂಚಾ 2017 Bengaluru
dated 16/2/2017

2) Nomination order No. UPLOK-1/DE/436/2017 ,
Bengaluru dated 25/3/2017 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 10/5/2019 of Additional
Registrar of Enquiries-11, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 16/2/2017, initiated the disciplinary proceedings against Sri Y. Manjunatha Reddy, the then Grama Panchayath Secretary, Dommasandra Grama Panchayath, Anekal Taluk, Bengaluru Urban District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE/436/2017, Bengaluru dated 25/3/2017 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Y. Manjunatha Reddy, the then Grama Panchayath Secretary, Dommasandra Grama Panchayath, Anekal Taluk, Bengaluru Urban District was tried for the following charge:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ವೈ. ಮಂಜುನಾಥರೆಡ್ಡಿ ಆದ ನೀವು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ದೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯದರ್ಶಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ದೊಮ್ಮಸಂದ್ರ ಗ್ರಾಮದ ಅಮರಾನಾರಾಯಣ ಎಂಬವರು ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಮನೆಯನ್ನು ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿದರೂ ನೀವು ಸದರಿ ಮಾಲೀಕರು ರಸ್ತೆಯನ್ನು ಅತಿಕ್ರಮಿಸಿ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಸಾರ್ವಜನಿಕರ ಓಡಾಟಕ್ಕೆ ರಸ್ತೆಯನ್ನು ಮುಕ್ತಗೊಳಿಸಬೇಕಾಗಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮಕೈಗೊಳ್ಳದೆ ಆ ಮೂಲಕ ನೀವು ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.”

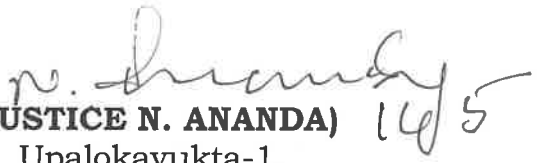
4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that the charge against the DGO by name Sri Y. Manjunatha Reddy that during the tenure of DGO as Secretary attached to Dommasandra Grama Panchayath, Anekal Taluk from the month of June 2013 to November 2014, DGO has not initiated action for removal of encroachment of public road at Dommasandra Village which was encroached by one Sri Amaranarayana without any lawful excuse and thereby DGO is guilty of misconduct within the purview of Rule 3(1) of the Karnataka Civil Services (Conduct) Rules, 1966 is not proved.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO Sri Y. Manjunatha Reddy, the then Grama Panchayath Secretary, Dommasandra Grama Panchayath, Anekal Taluk, Bengaluru Urban District of the aforestated charge.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 14/5
Upalokayukta-1,
State of Karnataka,
Bengaluru

